

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2016

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the PPA dated 9.11.2011 executed between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution Companies for compensation due to Change in Law.
- Petitioner : GMR Kamalanga Energy Ltd. and GMR Energy Ltd.
- Respondents : Dakshin Haryana BijliVitrان Nigam Limited and Others
- Date of hearing : 20.12.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Vishrov Mukerjee, Advocate, GMRKEL
Shri Rohit Venkat, Advocate, GMRKEL
Ms. Raveena Dhamija, Advocate, GMRKEL
Shri Ajaya Kumar, GMRKEL
Shri G.Umapathy, Advocate, HPGCL

Record of Proceedings

Learned counsel for HPGCL requested for time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their replies on or before 13.1.2017 with an advance copy to the petitioner who may its rejoinder, if any, on or before 27.1.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 16.2.2017.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)